

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

OA No.210/688/2015

Dated this Tuesday the 9th day of April, 2019

Coram: Dr. Bhagwan Sahai, Member (A).
R. N. Singh, Member (J).

1. Govind Ananda Jadhav,
age 60 years,
Senior Stores Superintendent (Retd.),
(R/at. 1/774, Sai Nagar,
Trimurti, Housing Society,
Manurdi, Dehu Road,
Pin 412 101 (Dist.Pune).

...Applicant.

(By Advocate Shri S. P. Saxena).

Versus

1. The Union of India, through
The Secretary,
Ministry of Defence,
DHQ, P.O. South Block,
New Delhi-110 011.
2. The Officer-in-charge,
A.O.C. Records,
Pin-900 453.
C/o 56 A.P.O.
3. The Commandant,
23, Field Ammunition Depot,
Pin 90 483, C/o. 56 A.O.

... Respondents.

(By Advocates Shri D. A Dube & Shri P. Khosla).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

1. Ms. Sujata Krishnan, proxy counsel for
Shri S. P. Saxena, learned counsel for the
applicant.
2. Shri D. A. Dube along with Shri P.

Khosla, learned counsels for the respondents.

3. After arguing for some time, the learned counsel for the applicant seeks permission to withdraw the OA keeping in view the fact that during the pendency of the OA the respondents have revisited the order of penalty dated 30.05.2015 and have passed a fresh order dated 31.08.2016 (Exhibit R-2) with liberty to file fresh OA challenging the fresh order dated 31.08.2016, if so advised in accordance with law.

4. In view of above, the OA stands dismissed as withdrawn with liberty as prayed for.

5. The MA No.306/2017 also stands disposed of.

6. No order as costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

v.

Om
10/14